

BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE  
AUTHORITY

(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS  
Room No. 419, 'A' Wing,  
Shastri Bhavan, New Delhi-110 001  
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Appeal No.23(9)2012-IC

Dated: 15.02.2012

IN THE MATTER OF:

Shri SAA Abbasi,  
1123, Mantova, Mahagun Mansion,  
Indirapuram, Ghaziabad,  
Uttar Pradesh-201010

Appellant

Versus

Central Public Information Officer,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
Shastri Bhavan, New Delhi.

Respondent

DATE: FIFTEENTH FEBRUARY TWO THOUSAND AND TWELVE

ORDER

15.02.2012

This appeal was taken up for hearing today.

2. The Appellant was present. From the Respondent side Shri Nirmal Singh, CPIO and Shri Jagdish Kumar, SO(IC) were present.

3. The Appellant-Applicant filed an RTI application dated 20.12.2011 seeking information on 5 points and he further wanted the information sought to be attested. During the course of hearing of this appeal, the Appellant-Applicant submitted that he has not received any information from the Respondent-CPIO: hence, he preferred the present appeal dated 23/1/2012 received on 24/01/2012.

4. Respondent-CPIO submitted that only on 14/2/2012 certain information was received from Shri GD Sharma, US of this Department; whereas today is the date of hearing of this appeal.

5. In view of the above, the Respondent-CPIO is directed to furnish the information as requested by the Appellant-Applicant at the earliest.

6. With the above direction, the appeal is disposed off.

7. In case, the Appellant is not satisfied/convinced with this Order, he may file 2<sup>nd</sup> Appeal before the Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

URGENT  
1.2.12 Copy to:

  
(R. RAGUPATHI)  
Additional Secretary & Appellate Authority

BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE  
AUTHORITY

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE:DEPARTMENT OF LEGAL AFFAIRS

Room No. 419, 'A' Wing,  
Shastri Bhavan, New Delhi-110 001

\*\*\*\*\*

Appeal No.23(23)2012-IC

Dated: 29.02.2012

IN THE MATTER OF:

Shri S.A.A.Abbasi,  
1123, Mantova,  
Mahagun Mansion,  
Indirapuram, Ghaziabad,  
Uttar Pradesh- 201010

Appellant

Versus

Central Public Information Officer,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
Shastri Bhavan, New Delhi.

Respondent

DATE: TWENTY NINTH FEBRUARY TWO THOUSAND AND TWELVE

ORDER

29.02.2012

The appeal was taken up for hearing today.

2. The Appellant was present. From the Respondent side Shri Nirmal Singh, CPIO, Shri Asha Sota, US, Shri Jagdish Kumar, SO(IC) were present.

3. The Appellant-Applicant filed an RTI application dated 27/12/2011 regarding attested copies of the legal opinion issued from the Office of Shri B.L.Chaudhury, Addl. Legal Adviser to M/o Labour. Aggrieved by the information supplied by the Respondent-CAPIO, vide letter dated 29.12.2011, he preferred the present appeal dated 07/02/2012 received on 08/02/2012.

4. I have gone through the information/comments furnished by the Respondent-CPIO and perused the records placed before me and thereafter, I am of the opinion that Appellant-Applicant's application dated 27.12.2011 was transferred to Ministry of Labour, as the matter pertained to that Ministry vide Respondent-CAPIO's letter dated 29.12.2011. In view of the above, there survives nothing in the appeal and the same deserves to be dismissed.

5. Appeal dismissed.

6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2<sup>nd</sup> Appeal before the Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

  
(R. RAGUPATHI)

Additional Secretary & Appellate Authority

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